



GOVERNMENT OF JAMMU AND KASHMIR,  
HOME DEPARTMENT,  
CIVIL SECRETARIAT, JAMMU.

Notification,

Jammu, the 09<sup>th</sup> of April, 2019

SRO 276:- Whereas, immovable property comprising of land measuring 03 Kanals 07 Marlas under Khasra No. 69 situated in Village Karmara, Tehsil Haveli, District Poonch was/is under possession of the Army for security purpose; and

Whereas, a requisition in this behalf has been received by the State Government from the Ministry of Defence, Government of India.

Now, therefore, in exercise of powers conferred by sub section (1) section (21) of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Act, 1968, the Government hereby notifies that the aforesaid immovable property be requisitioned.

By order of the Government of Jammu and Kashmir.

Sd-  
(Shaleen Kabra) IAS,  
Principal Secretary to the Government,  
Home Department.

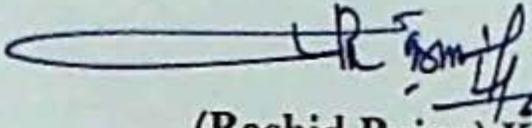
No. Home/Land-Acq/68/2016

Dated: -09 .04.2019

Copy to the:-

1. Principal Secretary to Hon'ble Governor.
2. Commissioner/Secretary to Government, Revenue Department.
3. Commissioner/Secretary to Government, Department of Law Justice and Parliamentary Affairs (w.7.s.c).
4. Divisional Commissioner, Jammu
5. Director, Archaeology, Archives and Museums, J&K
6. Principal Director Defence Estates, Northern Command, Satwari, J&K Jammu.
7. Deputy Commissioner, Poonch.
8. Special Secretary to Chief Secretary J&K.
9. Defence Estates Officer, Rajouri Poonch Circle.

10. Pvt. Secretary to Principal Secretary (Home).
11. In-Charge Website, Home Department.
12. Stock file.

  
09.04.19,  
**(Rashid Raina) KAS**  
Under Secretary to the Government  
Home Department